



DELHI HIGH COURT BAR ASSOCIATION

Sher Shah Road, New Delhi-110 503 Phone : 011-2338-5562

President
MOHIT MATHUR
Sr. Advocate

Vice-President
JATAN SINGH
Advocate

Hony. Secretary
ABHIJAT
Advocate

Treasurer
MOHIT GUPTA
Advocate

Joint Secretary
AMIT SAXENA
Advocate

Executive Committee
SUDHANSHU BATRA
Sr. Advocate

RAMESH GUPTA
Sr. Advocate

B. S. DHIR
Advocate

KAJAL CHANDRA
Advocate

RUPALI KAPOOR
Advocate

KANIKA SINGH
Advocate

NAGINDER BENIPAL
Advocate

NIKHIL MEHTA
Advocate

HARSHIT JAIN
Advocate

DHAN MOHAN
Advocate

Ex-Officio
KIRTI UPPAL
Sr. Advocate

AMIT SHARMA
Advocate

THE DELHI HIGH COURT BAR ASSOCIATION COVID-19 [GRANT OF EX GRATIA RELIEF] SCHEME 2020

Whereas given the outbreak of the COVID-19 (Corona Virus) and the resultant near complete lockdown of the Hon'ble High Court of Delhi and learned Courts subordinate to it, the Executive Committee of the Delhi High Court Bar Association (DHCBA), had an emergent meeting vide video conferencing at 3 PM. on Friday, the 3rd April 2020 and with unanimity, resolved to promulgate and implement the present scheme with effect from Monday, the 6th April 2020.

NOW THEREFORE:

1. The object of the present scheme is to provide immediate and effective succour to members of the DHCBA adversely financially impacted by the outbreak of the COVID-19 (Corona Virus) and the resultant near complete lockdown of the Hon'ble High Court of Delhi and learned Courts subordinate to it and to provide for ex gratia grants towards the said end.
2. Senior Members of the Bar (designated Seniors or otherwise), Law firms, members having established practises and those generally desirous of contributing, are requested to come forward and generously donate towards creation of a corpus, dedicated for the purpose of disbursing immediate financial aid to members in distress. Names of donors would be displayed on the website of the DHCBA www.dhcba.org unless otherwise specified by the donor.



DELHI HIGH COURT BAR ASSOCIATION

Sher Shah Road, New Delhi-110 503 Phone : 011-2338-5562

President
MOHIT MATHUR
Sr. Advocate

Vice-President
JATAN SINGH
Advocate

Hony. Secretary
ABHIJAT
Advocate

Treasurer
MOHIT GUPTA
Advocate

Joint Secretary
AMIT SAXENA
Advocate

Executive Committee
SUDHANSHU BATRA
Sr. Advocate

RAMESH GUPTA
Sr. Advocate

B. S. DHIR
Advocate

KAJAL CHANDRA
Advocate

RUPALI KAPOOR
Advocate

KANIKA SINGH
Advocate

NAGINDER BENIPAL
Advocate

NIKHIL MEHTA
Advocate

HARSHIT JAIN
Advocate

DHAN MOHAN
Advocate

Ex-Officio
KIRTI UPPAL
Sr. Advocate

AMIT SHARMA
Advocate

3. Donations may be made via netbanking to the "*Delhi High Court Bar Association; A/c No. 59100000000478, HDFC Bank, Building No. 21, Ghaziabad, Uttar Pradesh 201001, IFSC Code HDFC0002653*". Donors are requested to kindly specify that the amount tendered is towards "COVID-19" in the remarks column.

4. The DHCBA would additionally be earmarking a special budgetary allocation for this corpus from its existing funds.

5. This Scheme has no nexus with any similar scheme taken out by either the Bar Council of Delhi or any other Association of Advocates.

6. DHCBA would disburse ex gratia amounts to deserving members falling in any of the following categories:

- a) Members having 0 to 7 years standing as Advocates and who are 32 years of age and below.
- b) Members whose family / household income was equivalent to or less than Rs. 6 lakhs per annum in the preceding 12 months.
- c) Members in need of money to defray urgent and unavoidable medical expenses for themselves or their dependent family members.
- d) Members in dire need of funds to meet exceptional hardships.



DELHI HIGH COURT BAR ASSOCIATION

Sher Shah Road, New Delhi-110 503 Phone : 011-2338-5562

President
MOHIT MATHUR
Sr. Advocate

Vice-President
JATAN SINGH
Advocate

Hony. Secretary
ABHIJAT
Advocate

Treasurer
MOHIT GUPTA
Advocate

Joint Secretary
AMIT SAXENA
Advocate

Executive Committee
SUDHANSHU BATRA
Sr. Advocate

RAMESH GUPTA
Sr. Advocate

B. S. DHIR
Advocate

KAJAL CHANDRA
Advocate

RUPALI KAPOOR
Advocate

KANIKA SINGH
Advocate

NAGINDER BENIPAL
Advocate

NIKHIL MEHTA
Advocate

HARSHIT JAIN
Advocate

DHAN MOHAN
Advocate

Ex-Officio
KIRTI UPPAL
Sr. Advocate

AMIT SHARMA
Advocate

7. That a member would not be entitled to an aggregate ex gratia amount of more than Rs. 10,000/-.

8. Members falling in the above categories may make an application to the Bar Association at dhcbar@gmail.com, setting out the following information:

- i. Name and age (as on 01.04.2020)
- ii. Year of enrolment as Advocate
- iii. Bar Council enrolment number
- iv. DHCBA enrolment number
- v. Aggregate family income in the preceding 12 months (if more than 7 years standing as an Advocate)
- vi. Number of dependent family members
- vii. The reasons for which ex gratia amount is sought (brief narrative of hardship being faced)
- viii. If staying with parents, the occupation and income of parents
- ix. Complete Bank Account details (including IFSC code etc.)
- x. Whether the applicant has applied for and / or received any similar ex gratia grant from the Bar Council of Delhi / Bar Council of India/ any other association of Advocates/ Government of the National Capital Territory of Delhi and if so, the quantum thereof? *



DELHI HIGH COURT BAR ASSOCIATION

Sher Shah Road, New Delhi-110 503 Phone : 011-2338-5562

President
MOHIT MATHUR
Sr. Advocate

Vice-President
JATAN SINGH
Advocate

Hony. Secretary
ABHIJAT
Advocate

Treasurer
MOHIT GUPTA
Advocate

Joint Secretary
AMIT SAXENA
Advocate

Executive Committee
SUDHANSHU BATRA
Sr. Advocate

RAMESH GUPTA
Sr. Advocate

B. S. DHIR
Advocate

KAJAL CHANDRA
Advocate

RUPALI KAPOOR
Advocate

KANIKA SINGH
Advocate

NAGINDER BENIPAL
Advocate

NIKHIL MEHTA
Advocate

HARSHIT JAIN
Advocate

DHAN MOHAN
Advocate

Ex-Officio
KIRTI UPPAL
Sr. Advocate

AMIT SHARMA
Advocate

9. That the above information will suffice and no Affidavit, proof or documents in support of the information will be required.

10. More than one application will lead to the applying member getting disentitled to the grant of any funds under the Scheme.

11. That the discretion as to whether ex gratia amount is to be disbursed and if so, the quantum thereof, shall vest exclusively with the Executive Committee of the Bar Association.

**Live
Law.in**
ALL ABOUT LAW


(Abhijat)
Hony. Secretary

**Explanatory Note: Any ex gratia relief amounts that may have been received by the applying member from the Bar Council of Delhi / Bar Council of India/ any other association of Advocates/ Government of the National Capital Territory of Delhi, shall be taken into account while deciding the quantum of ex gratia funds to be released by the DHCBA*